

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-493/2015
in
OA-3392/2014**

New Delhi this the 05th day of January, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Dheeraj Singh, aged about 38 years,
Working as Auditor,
S/o Shri Narendra Singh,
R/o 25, Gangotri Apartments, F-Block,
Vikaspuri, New Delhi-110018.

2. Gaurav Sharma, aged about 32 years,
S/o Shri R K Sharma,
R/o Sector-10A, H.No.30,
Vasundhra, Ghaziabad, UP-201012.

3. Sarika Sachdeva, aged about 30 years,
D/o Shr J. N. Sachdeva,
R/o F-26, New Vijay Nagar,
Sector-9, Ghaziabad, UP-201012.

4. Ruchika Sharma, aged about 32 years,
W/o Shri Puneet Sharma,
R/o G-69, DOA Colony,
Pkt-B-2, New Delhi-110023. Petitioners

(By Advocate: Shri M K Bhardwaj)

Versus

1. Shri Alok Joshi,
Chairman,
National Technical Research Organisation (NTRO),
Government of India, Block-3,
Old JNU Campus,
New Delhi- 110067.

2. Shri Ashwani Kumar Sonik,
Controller of Administration (COA),

National Technical Research Organisation (NTRO),
Block - 3, Old JNU Campus
New Delhi-110067. ... Respondents

(By Advocate: Shri Gyanendra Singh and Shri Rajesh Katyal)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard both sides. The CP is filed complaining the non-implementation of the Orders of this Tribunal in OA 3392/2014 dated 06.04.2015. The said order reads as under:

“The applicant has filed this Original Application seeking the following reliefs:-

- (i) Call for all records of the case, including those relating to promotions made in 2009 of the 2005 recruits, and on scrutiny
- (ii) Declare the action of the respondents in not holding timely DPCs for the post of Senior Auditor (PB-2, 9,300-34800+4200GP) for the year 2009, 2010, 2011, 2012, 2013 and 2014 as illegal and direct the respondents to hold DPCs for the aforesaid years to consider the cases of the applicants for promotion, without any delay as the undue delay is causing avoidable financial hardship to the applicants, who have to continue as Group C employee years after becoming due for promotion to Group B status.
- (iii) Direct the Respondents to consider and grant promotion to the post of Senior Auditor as per their respective due dates with all consequential benefits including arrears of pay & allowances, and interest @12%.

- (iv) To kindly pass suitable orders so as to avoid any victimization and/or harassment at the hands of the respondents for having approached this Hon'ble Tribunal.
- (v) Pass any further orders as this Hon'ble Tribunal may deem fit and proper considering the particular facts and circumstances of the case.
- (vi) To allow the OA with cost.

2. Today when the matter was taken up for consideration, learned counsel for the respondents, on instructions from the departmental representative present in the court, has submitted that the Review DPC will be held within the next two months.

3. In view of the above submission made by the learned counsel for the respondents, this OA is disposed of. There shall be no order as to costs."

2. The learned counsel for the respondents while drawing attention of this Tribunal to the various averments made in the second status report filed on 23.11.2015 submits that as per the observations of this Tribunal, they have conducted a Review DPC and that the applicants in pursuance of the recommendations of the said Review DPC have been promoted on adhoc basis vide order dated 13.10.2015 and accordingly prays for dismissal of the CP.

3. In the circumstances and in view of the compliance of the Order of this Tribunal by the respondents, we do not see any merit in the CP and accordingly the CP is closed.

4. However, this Order shall not preclude the applicants from questioning the Order dated 13.10.2015 which was passed in compliance of the Order of this Tribunal, if they are still having any grievance, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/